

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1771/2001
MA NO. 1513/2001

New Delhi, this the 28th day of September, 2001

HON'BLE SH. KULDIP SINGH, MEMBER (J)

In the matter of:

1. Jai Prakash
S/o Sh. Chandra Deo Prasad
r/o K-647, Seva Nagar,
New Delhi-3.
2. Joginder pal
s/o Sh. Prabhati
r/o Quarter No. 441, Sector-1,
R.K.Puram, Delhi-22.
3. Umesh Chandra
s/o Sh. Khusi Ram
r/o I-23, Ansari Nagar,
New Delhi-29.
4. Mahesh Kumar,
s/o Sh. Roshan lal,
r/o S-34/A-31,
Indra Nagar, Bapu Dam,
Chanakyapuri,
New Delhi-21. Applicants
(By Advocate: Ms. Asha Jain)

Versus

National Water Development Agency
(a Govt. of India Society Under Ministry
of Water Resources)
18-20, Community Centre,
Saket, New Delhi-110017.
(Through its Director General Respondents
(By Advocate: Ms. Meenu Mainee)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Learned counsel for applicant states that she wants to withdraw this OA before the fact that respondents had shown a copy of the judgment stated therein that this Court has no jurisdiction. However, learned counsel for the applicant ^{protection} states that applicant be given a direction for one week so that he may approach the High Court. Status quo as on today

km

[2]

(6)

shall be maintained till 9.10.2001. The applicant may approach the appropriate forum till then.

2. OA stands disposed of *as withdrawn*

Kuldeep
(KULDIP SINGH)

Member (J)

"sd"